

(c) how many of these officers/NGOs were transferred to other Ordnance Factories but transfer orders never materialised;

(d) why these postings were not carried out; and

(e) will these orders be implemented now, if still not complied with?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) In the factories there is no fixed tenure of three years for transfer. However, the number of Gazetted/Non-gazetted officers who have completed more than three years stay in these two factories is as under:—

	Gazetted Officers	NGOs
MPF . . . . .	13	268
OFA . . . . .	13	184

(b) Yes, Sir.

(c) and (d). Order for transfer for one Gazetted Officer was issued but the same was held in abeyance as the services of the officer were required to meet certain functional requirements. This officer is not engaged in purchase of materials.

(e) Yes, Sir.

#### Item-wise Licensed capacity of Mohan Meakins Pvt. Ltd.

6801. SHRI NAWAL KISHORE SHARMA: Will the Minister of INDUSTRY be pleased to state:

(a) the licenced capacity of Mohan Meakins Pvt. Ltd. item-wise;

(b) the present production item-wise;

(c) whether it is a fact that the production has been much more than the licensed capacity in each item;

(d) if so, how this has been allowed; and

(e) whether, it is not a fact that it is against the Government's policy under which these items have been reserved for the small scale sector?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). According to information available in this Ministry and contained in the Annual Report of M/s. Mohan Meakins Limited, the licensed capacity and production during 1980 in respect of items manufactured by the Company is indicated in the list attached.

(c) and (d). Although, there has been excess production in respect of some items manufactured by this company, it is substantial expansion of an industrial undertaking, which is in violation of the provisions of section 13 (1) (d) of the Industries (Development and Regulation) Act, 1951 that can be penalised under section 24 *ibid*.

(e) None of the items where excess production has been revealed is reserved for the small scale sector.

#### Statement

Item of manufacture	Capacity	Production
1. Beer :—		
(a) Solan Unit . . . . .	6500 KL	27049.465 KL
(b) Mohan Nagar Unit . . . . .	4091 KL	
2. Glass Bottles . . . . .	7500 tonnes	19688 M.T.
3. Apple Cider . . . . .	272.4 KL	Nil
4. Soft Drinks . . . . .	2.964 million bottles	12.289 million bottles

1	2	3	4
5.	Malt Extract . . . . .	1800 M.Ts.	1927.629 M.T. (includes production for captive consumption)
6.	Bakers Yeast . . . . .	800 tonnes	12.258 M.T.
7.	Spirits :—		
	(a) Malt Spirit (Mohan Nagar) . . . . .	216,000 L.P. gallons	
	(b) Molasses Spirit (Mohan Nagar) . . . . .	365,000 L.P. gallons	
	(c) Spirit to be used for IMFL . . . . . (Kasauli Unit)	Nil*	} 1,03,28,311 LPL
	(d) Spirit to be used for IMFL . . . . . (Lucknow Unit)	Nil*	
*No capacity indicated in original Registration Certificates. A capacity of 385.40 bulk KL in respect of Kasauli Unit and a capacity of 831 bulk KL in respect of Lucknow Unit has been endorsed on the respective Registration Certificates in February, 1981.			
8.	Liquid and Dry Carbon-dioxide at Mohan Nagar	772 M.T.	324.510 M.T. (includes production for captive consumption)
9.	Fruit Juice etc.	3000 tonnes	1365 M.T.
10.	Maize & Corn flakes	700 M.T.	} 1228.732 M.T.
	Wheat flakes	350 M.T.	
	White Cats	200 M.T.	
	Pearl Barley	200 M.T.	
11.	Castings	500 M.T.	82 M.T. (includes production for captive consumption).

### National Policy of Transport

6802. SHRI BALASAHEB VIKHE PATIL: Will the Minister of PLANNING be pleased to state:

(a) whether there is a proposal to revise the national policy of transport to meet the need of the Sixth Plan; and

(b) if so, what are the details?

THE MINISTER OF PLANNING AND LABOUR (SHRI NARAYAN DATT TIWARI): (a) and (b). The Government have already formulated a revised transport policy to meet the conditions and requirements of the Sixth Plan, 1980—85. The details

of this policy have been given in Chapter 17 relating to the Transport Sector in the Sixth Plan document, copies of which have already been placed in the Library of Parliament.

### Charter of Comprehensive Legislation by N.F.I.R.T. Workers

6803. SHRI K. A. RAJAN: Will the Minister of LABOUR be pleased to state:

(a) whether Government have received a charter of Comprehensive Legislation submitted by the National Federation of Indian Road Transport Workers; and

(b) if so, the details thereof and Government's reaction thereto?